



भारतीय दूरसंचार विनियामक प्राधिकरण  
TELECOM REGULATORY AUTHORITY OF INDIA  
(भारत सरकार/Government of India)



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**DIRECTION**

Dated: 07<sup>th</sup> November, 2014

**Subject: Direction under section 13, read with sub-clauses (i) and (v) of clause (b) of sub-section (1) of section 11, of the Telecom Regulatory Authority of India Act, 1997, with regard to closure of services by M/s Loop Mobile (India) Limited in Mumbai licensed service area due to expiry of its CMTS licence on 29<sup>th</sup> November, 2014.**

No.123-2/2014-NSL-II- Whereas the Telecom Regulatory Authority of India [hereinafter referred to as the Authority], established under sub-section (1) of section 3 of the Telecom Regulatory Authority of India Act, 1997 (24 of 1997) (hereinafter referred to as TRAI Act, 1997), has been entrusted with discharge of certain functions, *inter alia*, to ensure compliance of terms and conditions of license; regulate the telecommunication services; protect the interests of service providers and consumers of the telecom sector;

2. And whereas the Authority, vide its direction dated the 30<sup>th</sup> September 2014, directed M/s Loop Mobile (India) Limited to inform the date of closure of its services in Mumbai licensed service area to -----

- (a) all its existing subscribers, in its aforesaid licensed service area, either in writing or by sending SMS/e-mail, within ten days of issue of the said direction;
- (b) every new subscriber at the time of his enrollment to its network,

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3. And whereas M/s Loop Mobile (India) Limited, vide its letter dated 21<sup>st</sup> October 2014, informed that in event of an SMS blast to subscribers or an advertisement in the newspapers giving an option to subscribers to port out, there would be a surge of requests for UPC, which the existing systems may not be able to cater to and, therefore, it may be permitted to generate UPCs, in advance, in bulk for all of its subscriber base and be allowed to communicate the same to its subscribers either when requested by the subscriber or to all subscribers;

4. And whereas as per the Unique Porting code format specified by the Authority through its direction dated the 21<sup>st</sup> January, 2011 (an amendment of direction No. 116-9/2009-MN dated the 10<sup>th</sup> February, 2010), a Unique Porting Code consists of eight characters of which the first two shall be alphabets that denote the service provider code and service area code specified by the Authority and the remaining six characters shall contain numeric characters 1 to 9 only and the character '0' is not allowed;

5. And whereas M/s Loop Mobile (India) Limited has also requested the Authority to allow it to use a new code in addition to the existing code LMXXXXXX to accommodate the generation of UPC for more than ten lakhs subscribers at a time as the capacity of the service provider to generate UPCs is limited to five lakh at a time;

6. Now, therefore, in exercise of the powers conferred upon it under section 13, read with sub-clause (i) and (v) of clause (b) of sub-section (1) of section (11), of TRAI Act, 1997, the Authority hereby directs ---

(i) M/s Loop Mobile (India) Limited to-----

(a) use an additional service provider code 'F' if required, in addition to its existing code 'L', for the purpose of generating more than five lacs UPCs at a time;

(b) generate the Unique Porting Codes for all existing subscribers as and when the subscribers make a request for such code but before the date of closure of its network in Mumbai service area and such UPC shall be valid till 23:59:59 hrs. of the 29<sup>th</sup> November, 2014; and



